

Central assistance to agricultural labourers in case of injury

†3440. SHRI LAXMINARAYAN SHARMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the schemes of Central Government for providing assistance to the agricultural labourers in case of injury;
- (b) whether any grant is provided to the Government of Madhya Pradesh for any such scheme; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) The Ministry of Labour and Employment is not implementing any specific scheme for providing assistance to the agricultural labourers in case of injury. Various labour laws including the Workmen Compensation Act, 1923 are applicable to these labourers also. Further, the Janshree Bima Yojana provides life/accidental insurance cover to the poor persons including agricultural labourers.

- (b) No, Sir.
- (c) Question does not arise.

Pensions under EPS, 1995

3441. SHRI C. RAMACHANDRAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Pension under Employees Pension Scheme (EPS), 1995 is mandatory for all the Employees of CPSUs after the judgement passed by the Hon'ble Supreme Court on November 11, 2003;
- (b) if so, the details thereof and the number of Employees in Andhra Pradesh who are yet to get pension under EPS, 1995;
- (c) whether the widows of deceased employees are also not getting pension under the EPS, 1995;
- (d) if so, the details thereof alongwith the reasons therefor; and
- (e) the action taken/proposed to be taken in this regard?

†Original notice of the question was received in Hindi.